

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

T.C.P.NO.1080/I&BP/NCLT/MB/MAH/2017

CORAM:

**SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)**

(Under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with rules of Insolvency and Bankruptcy (Application to the Adjudicating Authority Rules, 2016.)

**NICHE BUSINESS PROMOTIONS
PRIVATE LIMITED**

**.....APPLICANT.
OPERATIONAL CREDITOR**

Versus

**SUPERMAX PERSONAL CARE PRIVATE
LIMITED.**

**.....Respondents.
CORPORATE DEBTOR.**

**PRESENT ON BEHALF OF THE PARTIES
FOR THE PETITIONER**

Mr. Pravin Gole Advocate for the Petitioner.

FOR THE RESPONDENT.

Mr. Devdas Shettigar Advocate for the Respondents.

ORDER

**Heard on : 21.07.2017.
Pronounced on : 24.07.2017**

1. The Learned Representatives of the Petitioner and Creditor are present.
2. On the other hand the Debtor in person is present.
3. Consent Terms dated 22nd June, 2017 placed on record to which the outstanding amount has been paid, hence the Petitioner is seeking permission to withdraw the Petition.
4. The Resolution passed by the Board for withdrawal of the case is also placed on record.
5. Under the circumstances, the Petition disposed of as withdrawn. To be consigned to Records.

Sd/-

**M.K. Shrawat
Member (Judicial)**

Dated: 24.07.2017